

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.3 - IA/334(AHM)2024
in
CP(IB)/317(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Kirtanlal & Sons

.....Applicant

V/s

Himanshu Harshad Choksi

.....Respondent

Order delivered on: 20/02/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Rasesh Sanjanwala, Adv. a.w Mr. Rohan Lavkumar,
& Ms. Anushree Soni, Adv.

For the RP

: Mr. Ravi Pahwa, Adv.

ORDER

IA/334(AHM)2024

Heard Ld. Sr. Counsel for the applicant and Resolution Professional. The orders have been reserved in the CP IB 317 of 2022 as the report was received. It is yet to be passed. Both the applicant and RP agreed for proceeding again in the matter as certain documents were not received at the time of filing the report by RP and accordingly finalise the report to consider to restore the application.

Applicant is directed to Issue notice upon personal guarantor and respondents.

List for further consideration on 23.02.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)